

Rep. by Act 58 of 1956, s. 2 + sch. D (w.e.f. 26. 12. 60)

1070 Delivery of Books (Public Libraries) Amendment [ACTS 99 & 100

THE DELIVERY OF BOOKS (PUBLIC LIBRARIES) AMENDMENT ACT, 1956

ACT No. 99 OF 1956

An Act to amend the Delivery of Books (Public Libraries) Act, 1954.

[29th December, 1956]

BE it enacted by Parliament in the Seventh Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Delivery of Books (Public Libraries) Amendment Act, 1956.

Amendment of long title. 2. In the long title of the Delivery of Books (Public Libraries) Act, 1954 (hereinafter referred to as the principal Act), after the word "books", the words "and newspapers" shall be inserted.

Amendment of section 1. 3. In sub-section (1) of section 1 of the principal Act, after the word "Books", the words "and Newspapers" shall be inserted.

Amendment of section 2. 4. In section 2 of the principal Act, after clause (a), the following clause shall be inserted, namely:—

"(aa) 'newspaper' means any printed periodical work containing public news or comments on public news published in conformity with the provisions of section 5 of the Press and Registration of Books Act, 1867;"

25 of 1867.

Insertion of new section 3A. 5. After section 3 of the principal Act, the following section shall be inserted, namely:—

Delivery of newspapers to public libraries.

"3A. Subject to any rules that may be made under this Act, but without prejudice to the provisions contained in the Press and Registration of Books Act, 1867, the publisher of every newspaper, published in the territories to which this Act extends, shall deliver at his own expense one copy of each issue of such newspaper as soon as it is published to each such public library as may be notified in this behalf by the Central Government in the Official Gazette."

25 of 1867.

Amendment of section 5.

6. In section 5 of the principal Act,—

(a) for the words "and the value of the book", the words "and, if the contravention is in respect of a book, shall also be punishable with fine which shall be equivalent to the value of the book" shall be substituted;

(b) after the words "to which the book", the words "or newspaper, as the case may be" shall be inserted.

2 Rep. by Act 58 of 1980, 1.2 + 8 cl. (5 of 26.12.60)

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7. For section 7 of the principal Act, the following section shall be substituted, namely:—

Substitution of new section for section 7.

"7. This Act shall also apply to books and newspapers published by or under the authority of the Government but shall not apply to books meant for official use only."

Application of Act to books and newspapers published by Government.

THE MOTOR VEHICLES (AMENDMENT) ACT, 1956
ACT No. 100 OF 1956

An Act further to amend the Motor Vehicles Act, 1939.

[30th December, 1956]

BE it enacted by Parliament in the Seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Motor Vehicles (Amendment) Act, 1956.

Short title and commencement.

(2) It shall come into force on such date¹ as the Central Government may, by notification in the Official Gazette, appoint, and different dates may be appointed for different provisions of this Act.

Amendment of section 2.

4 of 1939.

2. In section 2 of the Motor Vehicles Act, 1939 (hereinafter referred to as the principal Act),—

2 X X

(a) after clause (2), the following clauses shall be inserted, namely:—

"(2A) 'Commission' means the Inter-State Transport Commission constituted under section 63A;

(2B) 'conductor', in relation to a stage carriage, means a person engaged in collecting fares from passengers, regulating their entrance into, or exit from, the stage carriage and performing such other functions as may be prescribed;

(2C) 'conductor's licence' means the document issued by a competent authority under Chapter IIA authorising the person specified therein to act as a conductor;

(b) in clause (3), the Explanation shall be omitted,

(c) clause (4) shall be omitted;

¹(1) 16th February, 1957, for all the provisions except clauses (b) and (e) of section 17, sections 18, 22, 32, clause (a) of section 38, clause (a) of section 60, clause (b) of section 61, clause (b) of section 85, clause (f) of section 98 and section 101, vide Notification No. S.R.O. 491, dated the 7th February, 1957, see Gazette of India, 1957, Pt. II, Sec. 3, p. 300.

(2) 1st August, 1957, for clauses (b) and (e) of section 17, section 18, clause (a) of section 38, clause (a) of section 60, clause (b) of section 61 and clause (b) of section 85, vide Notification No. S.R.O. 2291, dated 5th July, 1957, see Gazette of India, 1957, Pt. II, Sec. 3, p. 1508.

(3) 15th January, 1959 for section 98 and section 101 vide notification 2416 dated 22.11.1958, see Gazette of India Part II sec.3(ii) page 2492.